



2026:AHC-LKO:13750-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 923 of 2024

Prabhu Nath Tiwari

.....Petitioner(s)

Versus

Union of India thru. Secy. Ministry of Home
Affairs, New Delhi and 3 others

.....Respondent(s)

Counsel for Petitioner(s)	: Prabhat Kumar Upadhyay, Rama Shankar Mishra
Counsel for Respondent(s)	: A.S.G.I., Avinash Singh Vishen, Permanand Asthana (S.C.), Rohit Tripathi, Shubhang Chaturvedi for S M Singh Royekwar

Chief Justice's Court

**HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE JASPREET SINGH, J.**

1. This writ petition has been filed by the petitioner purportedly, in public interest, seeking a direction to the respondents to ensure the election of MLA Constituency, Milkipur-273, Ayodhya/Faizabad along with 9 other MLA Constituencies of Uttar Pradesh notified on 15.10.2014.
2. Counsel for the respondent-Election Commission points out that by-elections to the Milkipur-273 Constituency have taken place in the month of February, 2025 and therefore the petition has been rendered infructuous.
3. None is present for the petitioner.
4. In view of the statement made, the petition is dismissed as having become infructuous. In case, the petitioner has any surviving grievance, he would be free to seek revival of the petition.

(Jaspreet Singh,J.) (Arun Bhansali,CJ.)

February 20, 2026

Asheesh/RK/-